

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION & LITERACY
LOK SABHA
UNSTARRED QUESTION NO:- 3715
ANSWERED ON-16/03/2026

Not Conducting Timely Recruitments

†3715. **Shri Amra Ram:**

Will the Minister of **EDUCATION** be pleased to state:

(a) the reasons for not conducting timely recruitments despite the availability of trained teachers, leading to two categories of teachers (permanent and contractual) from primary to higher education in the country; and

(b) whether the Government has considered the demands of students, teachers and the public protesting against the adverse effects of the New Education Policy (NEP), if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(SHRI JAYANT CHAUDHARY)

(a): Education being a subject in the Concurrent List of the Constitution, an overwhelming majority of schools in the country are under the administrative control of the respective State Governments and Union Territory Administrations. Accordingly, the recruitment, service conditions and deployment of teachers in school education fall within the administrative purview of the concerned States/UTs. Recruitment of teachers is a continuous process, and vacancies arise due to factors such as retirement, promotion, resignation, opening of new schools and increased requirement of teachers due to growth in student enrolment. The Central Government, from time to time, advises States/UTs to fill up vacant posts of teachers through transparent and merit-based recruitment processes, including through autonomous teacher recruitment boards or similar mechanisms.

As far as Kendriya Vidyalaya Sangathan (KVS) and Navodaya Vidyalaya Samiti (NVS) are concerned, recruitment of teachers is undertaken by the respective organisations in accordance with their recruitment rules and procedures through periodic recruitment drives. In case of vacancies temporarily arising due to transfer, retirement or other administrative reasons, contractual teachers are engaged for a limited period as a stop-gap arrangement to ensure that the academic activities in the schools are not disrupted until regular appointments are made.

The Central Higher Education Institutions (CHEIs) under Ministry of Education are statutory autonomous organizations established under respective Central Acts of Parliament and governed by provisions of the Acts/Statutes/Ordinances/Regulations made thereunder. As autonomous institutions, faculty recruitment is done within the institutions itself, in accordance with their Acts and Regulations. The recruitment powers vests with the respective Board of

Governors/Executive Committee/Board of Management and no active role of the Ministry is involved therein.

Occurring of vacancies and filling thereof is a continuous process. The vacancies arise due to promotion, retirement, resignation, death, opening of new institutions, schemes or projects, and additional requirements on account of enhanced students' strength and expansion of capacity in existing institutions.

From September 2022, all CHEIs, have undertaken Mission Mode recruitment drive to fill the vacancies. Up to 24.01.2026 (i.e. the date of last Rozgar Mela), a total number of 30720 posts have been filled up by all CHEIs, including 17878 faculty positions, in Mission Mode.

(b): The National Education Policy (NEP), 2020, designed to transform education at all levels as per the needs of 21st Century, was formulated after an extensive and participatory consultation process with a wide range of stakeholders. The Draft National Education Policy, 2019 was submitted to the Ministry on 31 May 2019 and was subsequently placed in the public domain on the Ministry's website as well as on the MyGov platform for inviting views, suggestions and comments from stakeholders, including students, teachers and the general public, up to 15 August 2019.

Thereafter, the National Education Policy, 2020 was finalized after detailed consultations with stakeholders including Gram Panchayats, Blocks, Urban Local Bodies, Districts, State Governments and Union Territory Administrations, Hon'ble Members of Parliament and the public, and was approved by the Union Cabinet on 29 July 2020.

Further, to review and discuss innovative ideas and to tackle bottlenecks relating to the implementation of NEP 2020, the Government holds regular workshops, consultations and review meetings with States/UTs, educational institutions and other stakeholders. The implementation of NEP 2020 has been deliberated in various national forums including the National Education Ministers' Conference (June 2022), National Conference of Chief Secretaries (June 2022, December 2023 and December 2025), meetings of the Governing Council of NITI Aayog, and Akhil Bharatiya Shiksha Samagam held in 2022, 2023, 2024 and 2025.
